

**NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH**

**CP No. 16/81/2017**

**PRESENT: SMT. INA MALHOTRA,  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017.**

**NAME OF THE COMPANY:** M/s Ebot IT Services Pvt. Ltd

**SECTION OF THE COMPANIES ACT:** 441

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Sanjeev Kumar, Advocate

**ORDER**

File taken up for disposal. A perusal of the file reflects that the default under Section 92 for the Financial Year 2014-2015 has not been rectified. The same is corroborated in the report of the ROC. As per averments in the petition, it is submitted that though the filing of the balance sheet was accepted on 31.03.2015 vide SRN G -05555735, the Annual Returns were not accepted on the MCA site on account of a pre-scrutiny error.

In view of the clarification required, notice be issued to the petitioner as well as to the ROC for 18<sup>th</sup> January, 2018, *along with the copy of this order*. L

*Sd/-*  
(Ina Malhotra)  
Member (J)